



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Dec/202526/14**DATED:** 03/12/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Dec/202526/14 dated 03/12/2025 of Norms Committee - IV for the year 2025-26 was held on 03/12/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00007088AM24
RA File Number	082404000448 AM16
Licence No and Date	0810138091/03/06/2016
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: The firm to furnish the “chemical name of export product with % purity”. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	2 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00000495AM24
RA File Number	039504000257 AM17
Licence No and Date	0310805812/29/06/2016
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.02.2025, to provide the following information: - Qty Asked of Import is not as Per Contents Shown in the export. - Net Content of Import item in Export item with a copy of the Shipping Bill The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	3 / NC/4/MEET/Dec/202526/14
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Case Status	Case Rejected
Party Name	RISE CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00001860AM25
RA File Number	062404000034 AM18
Licence No and Date	0610038730/08/11/2017
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • Difference between import and export items. • Manufacturing process in detail. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	4 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00004871AM24
RA File Number	082404000174 AM19
Licence No and Date	0810143378/31/08/2018
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Complete and balanced chemical reaction with molecular weight and molar ratio. • % yield on molar basis. • CI no of export product. • Any improvement in process/yield in the last 25 years. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	5 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected

Party Name	KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00001193AM25
RA File Number	039404000527 AM20
Licence No and Date	0310832723/13/11/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Complete and balanced chemical reaction with molecular weight and molar ratio. • % yield on molar basis. • CI no of export product. • Any improvement in process/yield in the last 25 years. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	6 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CAMBAY FOODPAC LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00002987AM24
RA File Number	522404000060 AM20
Licence No and Date	5210043295/08/01/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.02.2025, to provide the following information: • To indicate the GSM of Import and export items and the specification of export items. • Complete calculation of the requirement of Paper Board for making the export item, giving CAD, drawing and design. • Justification of 24% wastage, as claimed for raw material. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	7 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected

Party Name	RASIK PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00001919AM25
RA File Number	062404000014 AM21
Licence No and Date	0610039521/22/06/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.09.2025, to provide the following information: • Sizes of Gift wrap paper rolls to export, with justification of wastage claimed. • Full description of RPD 120 and RPD 90, and reason for GSM range in export items when no range of GSM is given in import items. • The GSM of the import item is 100, whereas the GSM of the export item is 100 to 109 GSM; therefore, whether processing is involved in the import item. • To fill 4 E Annexure of the application, indicating both imported and indigenous items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	8 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00184220AM22
RA File Number	03AA04074026 AM22
Licence No and Date	0311006960/15/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.03.2025, to provide the following information: • Authentic literature to prove that 12 % is added extra for raw material phenol and ethylene oxide in the reaction. • Commercial value of low boiler and high boiler obtained during reaction. • Production/consumption data for last year for this export duly certified by the auditor of the company. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	9 / NC/4/MEET/Dec/202526/14
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Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00191730AM22
RA File Number	03AA04082803 AM22
Licence No and Date	0311007171/23/09/2021
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.03.2025, to provide the following information: For export item no 3: - 1. It is a single stage reaction, justification for 15 %wastage, /consumption data certified by auditor of the company For export item no 7: - 1. % purity of export product For export item no 8: - 1. Blend ratio of export. 2. Justification for 20 % wastage in the distillation process. 3. Copy of earlier NC decision if approved earlier for any export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	10 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00005264AM25
RA File Number	05AX04000430 AM22
Licence No and Date	0511007559/03/01/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Complete Material Balance between import and export Qty. • Value of byproduct obtained. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The	

concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	11 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005389AM23
RA File Number	NA
Licence No and Date	0311011215/08/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.02.2025, to provide the following information: • Net content of pallidum in export in tabulated form with copy of shipping bills The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	12 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM REVIW00005312AM25
RA File Number	05AX04001111 AM22
Licence No and Date	0511010506/25/02/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information: • Net content of import item per piece in the export item in CBM. • Calculation of requirement of import items. • Specifications of woods. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	13 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MITTAL PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001168AM23
RA File Number	13AX04000055 AM23
Licence No and Date	1311001251/03/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.03.2025, to provide the following information: • Chemical reaction indicating molecular weight of reactants and products and yield with justification. • CAO report of Import item indicating purity. • Specific name of indigenous item/s to use in manufacturing the export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	14 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001461AM23
RA File Number	06AX04000088 AM23
Licence No and Date	0611001413/17/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.12.2024, to provide the following information: • A Balanced Chemical reaction indicating molecular weight of both reactants and products. • Yields of the reaction with justification. • The exact percentage of export items and accordingly calculation of requirement of inputs • The value of byproducts of if any during the processing. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case.	

The concerned RA may take necessary action, subject to compliance with other standard HBP conditions.

Case No.	15 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001736AM23
RA File Number	08AX04000494 AM23
Licence No and Date	0811005368/29/06/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.03.2025, to provide the following information: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	16 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002144AM23
RA File Number	08AX04000656 AM23
Licence No and Date	0811005562/19/07/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for	

each export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	17 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	UNITED CHEMICAL COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002760AM23
RA File Number	02AX04000272 AM23
Licence No and Date	0211002901/24/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.02.2025, to provide the following information: • % Net content of import in export. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	18 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	AKAY NATURAL INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005160AM23
RA File Number	10AX04000224 AM23
Licence No and Date	1011001524/21/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.02.2025, to provide the following information: • Details of domestic inputs used with qty. • Coa of import item from foreign supplier.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	19 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005253AM23
RA File Number	03AX04004529 AM23
Licence No and Date	0311020246/23/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.06.2025, to provide the following information: • Complete and balanced chemical reactions, Molar weight and % yields on molar basis. • Requirement and recovery of solvent at each stage. • Past production and consumption data for 3 years verified by C.A.. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	20 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000236AM24
RA File Number	08AX04002294 AM23
Licence No and Date	0811007891/17/04/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • The percentage composition of each export item, showing both imported and indigenous components.	

- The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis.
- A technical justification for the variation in the percentage content of dye in each export item.
- Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	21 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	DETERGEO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000456AM24
RA File Number	05AX04000240 AM24
Licence No and Date	0511018559/27/04/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Process of manufacturing in detail • Please clarify the description of export regarding net content 0.528 mt. (total wt. 130.416 mt) • Material balance between import and export (on the basis of net content and wastage claimed) The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	22 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000837AM24
RA File Number	31AX04000031 AM24
Licence No and Date	3111002277/15/05/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.03.2025, to provide the following information:

- Flow chart given by the firm does not show use of import item as raw material.
- COA of export item.
- COA of import item from foreign supplier.
- Justification for the quantitative requirement of import item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	23 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001381AM24
RA File Number	03AX04001019 AM24
Licence No and Date	0311024331/07/06/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information:

- Description of export item with its chemical name.
- Material balance of 8% yield for export item no-1,2 and 3.
- Wherever chemical reaction is taking place, % yield of reaction.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	24 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VK Global
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001642AM24
RA File Number	05AX04000745 AM24

Licence No and Date	0511019372/15/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 07.02.2025, to provide the following information: • Detailed Specification with size, specific material makes, quality etc., of both import and export items. • Printing process of mugs, indicating indigenous items in 4 E table. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	25 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004177AM24
RA File Number	08AX04000354 AM24
Licence No and Date	0811008627/05/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • The percentage composition of each export item, showing both imported and indigenous components. • The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis. • A technical justification for the variation in the percentage content of dye in each export item. • Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	26 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SHIVAM SURFACE INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

HQ File Number	HQRNORM APPLY 00004283AM24
RA File Number	24AX04000111 AM24
Licence No and Date	2411002532/07/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • To specify the types of ARTIFICIAL QUARTZ STONE IN VARIOUS SIZES- likes Blocks, Slabs, tiles etc. • In 4 E only two items Resin and Titanium Oxide have been shown as imported items and remaining other items have been shown as indigenous, therefore, to clarify whether all items are required in the norms or only two imported items. • In the wastage column NA has been mentioned, however, the total quantity of raw materials (both imported and indigenous) comes to 1.302, which is to be clarified. • Complete calculation of requirement of all the raw materials (both imported and indigenous) indicating net content and wastage separately for each type of product. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	27 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004284AM24
RA File Number	05AX04000923 AM24
Licence No and Date	0511019697/07/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.03.2025, to provide the following information: • COA report giving composition of the export item. • Specific name of export item, indicating net content of import item. • To indicate quantity of import item and indigenous items per kg of export item and accordingly, to fill 4 E table. • Specific end use of Fire Extinguisher The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	28 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004339AM24
RA File Number	33AX04000037 AM24
Licence No and Date	3311001334/10/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Size with thickness and weight of Import and export items. • Manufacturing process indicating stage wise wastage of raw material. • Calculation of requirement of raw material for the manufacture of export items. • Photographs of export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	29 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CENTRAL INDIA VENEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004341AM24
RA File Number	50AX04000028 AM24
Licence No and Date	5011000945/10/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • Difference between Import and export items • To submit the manufacturing process of making export item, giving stage wise wastage with justification. • Photographs of import and export items and sizes of both, The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter	

on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	30 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004548AM24
RA File Number	06AX04000132 AM24
Licence No and Date	0611002129/20/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.03.2025, to provide the following information: • A Balanced Chemical reaction indicating molecular weight of both reactants and products. • Yields of the reaction with justification. • The exact percentage of export items and accordingly calculation of requirement of inputs • The value of byproducts of if any during the processing. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	31 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	UNITED CHEMIE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004667AM24
RA File Number	08AX04000759 AM24
Licence No and Date	0811008925/27/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • Complete chemistry and balance chemical reactions for each step showing mol. Weight.	

- % yield on molar basis.
- Technical justification for molar excess of inputs in the process.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	32 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CHEMELYNE SPPELIALITIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004671AM24
RA File Number	33AX04000033 AM24
Licence No and Date	3311001386/27/07/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information:

- To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction,
- If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately.
- COA report of export item

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	33 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004702AM24
RA File Number	06AX04000140 AM24
Licence No and Date	0611002146/28/07/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.03.2025, to provide the following information:

- A Balanced Chemical reaction indicating molecular weight of both reactants and products.
- Yields of the reaction with justification.
- The exact percentage of export items and accordingly calculation of requirement of inputs
- The value of byproducts of if any during the processing.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	34 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004734AM24
RA File Number	04AX04000363 AM24
Licence No and Date	0411005789/31/07/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	35 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CENTRAL INDIA VENEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004782AM24
RA File Number	50AX04000039 AM24

Licence No and Date	5011000974/02/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: 1. Difference between Import and export items 2. To submit the manufacturing process of making export item, giving stage wise wastage with justification. 3. Photographs of import and export items and sizes of both. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	36 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HBMK GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00004791AM24
RA File Number	05AX04001239 AM24
Licence No and Date	0511020198/02/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Approved composition of export item showing content of import item in the export. • Copy of master batch formula. • Coa of export item. • COA import item from foreign supplier. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	37 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	stiq labels

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005183AM24
RA File Number	52AX04000152 AM24
Licence No and Date	5211005521/22/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • To indicate the import item 3, GLASSINE PAPER with GSM in Sq. meter, as export item 3 is Sq. meter. • Calculation of requirement of import item/s of each export item. • Manufacturing process of each export item indicating requirement of raw materials, separately both imported and indigenous. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	38 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005196AM24
RA File Number	31AX04000134 AM24
Licence No and Date	3111002589/23/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • COA of export item. • COA of import item from foreign supplier. • Complete material balance across fermenter with all imported and indigenous input. • DML/ composition of the export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	39 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005206AM24
RA File Number	02AX04000301 AM24
Licence No and Date	0211004973/23/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • COA report of both import and export item. • Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application. • Calculation for the requirement of inputs (both indigenous and imported in 4 E) for the manufacture of export item. • By product/s obtained during the processing with its value, supported by invoice. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	40 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005221AM24
RA File Number	04AX04000450 AM24
Licence No and Date	0411005907/24/08/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	41 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005392AM24
RA File Number	04AX04000469 AM24
Licence No and Date	0411005955/01/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	42 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005614AM24
RA File Number	03AX04002100 AM24
Licence No and Date	0311027067/12/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • For export item no 1 starting raw material is palladium chloride while import asked is palladium, please clarify. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	43 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005766AM24
RA File Number	08AX04001162 AM24
Licence No and Date	0811009426/20/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • To give quantity of export item in kg/MT terms. • To indicate whether export item Solar Glass is annealed Glass or Toughened.. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required then to give justification. • Chemical name of Moresunsol complete with specification and application in glass. • To fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	44 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00005807AM24
RA File Number	04AX04000521 AM24
Licence No and Date	0411006035/22/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification.	

- Calculation of the requirement of import items indicating net content and wastage separately.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	45 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006263AM24
RA File Number	13AX04000150 AM24
Licence No and Date	1311002258/16/10/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.02.2025, to provide the following information: • Specific name of each accessory with technical specification of item including Synthetic stones. • Photographs/drawing & design of each export item, highlighting the import and indigenous items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	46 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006299AM24
RA File Number	04AX04000594 AM24
Licence No and Date	0411006173/17/10/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose.	

- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	47 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006300AM24
RA File Number	04AX04000595 AM24
Licence No and Date	0411006174/17/10/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	48 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006315AM24
RA File Number	03AX04003270 AM24
Licence No and Date	0311027991/17/10/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information:

- The export description is BLACK GLASS FABRIC - TEJDO NEGRO, whereas in 4 E the export description is indicated ALUMINIUM FOIL POLYTHELENE LAMINATED GLASS FABRIC (ALUGLASS), please clarify it.
- The average wastage of the raw materials, as per the application comes to 15%, which appears to be on higher side (in weaving of Glass Filament Yarn 10% and in coating of Finishing agent and dye 10% wastage is shown), therefore, to give justification of wastage.
- To indicate the name of Finishing agent & dye and Polyester PES 386 F
- The end use of export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	49 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006378AM24
RA File Number	05AX04002199 AM24
Licence No and Date	0511021660/20/10/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information:

- COA report of export item indicating Composition.
- Material balance of the process indicating net import content in the export item (the total weight of raw materials both imported and indigenous comes to 0.6525 kg /per litre)
- Weight of export item in kg terms.
- Chemical name of Import items.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	50 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected

Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006469AM24
RA File Number	08AX04001422 AM24
Licence No and Date	0811009763/27/10/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • To give quantity of export item in kg/MT terms. • To indicate whether export item Solar Glass is annealed Glass or Toughened.. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required then to give justification. • Chemical name of MoreSunSol complete/AR coating with specification and application in glass. • To fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	51 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	BIOEXTRACT
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006568AM24
RA File Number	07AX04001109 AM24
Licence No and Date	0711009591/31/10/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • COA of export item. • Copy of SB to show export description. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	52 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006581AM24
RA File Number	02AX04000455 AM24
Licence No and Date	0211005372/01/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • COA report of both imports and export item. • Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application. • Calculation for the requirement of inputs (both indigenous and imported in 4 E) for the manufacture of export item. • By product/s obtained during the processing with its value, supported by invoice. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	53 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006718AM24
RA File Number	04AX04000691 AM24
Licence No and Date	0411006310/07/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification.	

- Calculation of the requirement of import items indicating net content and wastage separately.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	54 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006724AM24
RA File Number	04AX04000679 AM24
Licence No and Date	0411006311/08/11/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	55 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006735AM24
RA File Number	08AX04001442 AM24
Licence No and Date	0811009911/08/11/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information:

- The percentage composition of each export item, showing both imported and indigenous components.
- The complete chemistry and molecular weight of each component used in the export, on a 100% assay basis.
- A technical justification for the variation in the percentage content of dye in each export item.
- Based on the information requested in points 1 to 3, a complete working of all inputs applied for import for each export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	56 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006740AM24
RA File Number	02AX04000468 AM24
Licence No and Date	0211005408/08/11/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information:

- To indicate weight of export item in kg terms and its specific application
- Composition of Export item.
- Calculation of requirement of import item, indicating net import content in export item and wastage.
- Production/Consumption data for the last three years duly certified by Chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	57 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	KODIXODEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006779AM24

RA File Number	56AX04000435 AM24
Licence No and Date	5611002359/09/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Complete spec, of export. • Is the process is a physical mixture or chemical reaction • If chemical reaction, then complete chemistry with mol. Weight of reactant and export. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	58 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GRABECO PACKAGING LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006803AM24
RA File Number	05AX04002446 AM24
Licence No and Date	0511022022/10/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Indigenous items/Chemicals with its quantity to add in the manufacturing process per kg of export item. • Specific name of item/s to manufacture and to enclose its photographs. • Stage wise wastage of raw materials both imported and indigenous. • Production/Consumption data for the last three years duly certified by Chartered Accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	59 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00006841AM24
RA File Number	04AX04000703 AM24
Licence No and Date	0411006401/15/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	60 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GLAMIVA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006873AM24
RA File Number	08AX04001463 AM24
Licence No and Date	0811009974/16/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • Difference in two types of Single Side Decorative Laminates without Barrier Paper in each thickness, when export description is the same (although Import items ALUMINUM FOIL and PET FOIL are different). • Compare the requirements of raw materials in a tabular form with SION fixed at H-302, giving justification for additional items required (indicating function/application in export item) and calculation. • The export description of the two types of laminates should be different. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	61 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00006999AM24
RA File Number	08AX04001585 AM24
Licence No and Date	0811010026/23/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information: • To give quantity of export item in kg/MT terms. • To indicate whether export item Solar Glass is annealed Glass or Toughened. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required, then to give justification. • Chemical name of "MoreSunSol complete" with specification and application in glass. • To fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	62 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007008AM24
RA File Number	08AX04001584 AM24
Licence No and Date	0811010032/23/11/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information: • To give quantity of export item in kg/MT terms. • To indicate whether export item Solar Glass is annealed Glass or Toughened. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required, then to give justification.	

- Chemical name of "MoreSunSol complete" with specification and application in glass.
- To fill 4 E correctly per kg/Mt of export item indicating indigenous items also.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	63 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007105AM24
RA File Number	06AX04000176 AM24
Licence No and Date	0611002330/29/11/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information:	
• To give justification of wastage of 17.94% of the raw materials and to indicate stage wise in the manufacturing process. • Accordingly, to make calculation of the requirement of raw materials.	
The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	64 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VAPCHEM
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007225AM24
RA File Number	52AX04000262 AM24
Licence No and Date	5211006650/06/12/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information:	
• % dye content in each export item.	

- % composition of each export item.
- Copy of shipping bill and bill of entry in support of (1) and (2) above.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	65 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007269AM24
RA File Number	05AX04002718 AM24
Licence No and Date	0511022545/07/12/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information:

- COA report giving composition of the export and also COA of import item, giving chemical name of it..
- Specific name of export item, indicating net content of import items.
- To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given).
- Specific end use of Fire Extinguisher.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	66 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007270AM24
RA File Number	05AX04002719 AM24
Licence No and Date	0511022546/07/12/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information:

- COA report giving composition of the export and also COA of import item, giving chemical name of it..
- Specific name of export item, indicating net content of import items.
- To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given).
- Specific end use of Fire Extinguisher.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	67 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CHEMELYNE SPPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007386AM24
RA File Number	33AX04000092 AM24
Licence No and Date	3311001649/13/12/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information:

- To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction,
- If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately.
- COA report of export item.
- To fill 4 E table giving both imported and indigenous items to use.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	68 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00007400AM24
RA File Number	06AX04000278 AM24
Licence No and Date	0611002367/14/12/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information: • The export items are five in numbers, but the chemical reaction is given for only two items of export. • Secondly, in the chemical reaction, Lithium Hydroxide has been taken, as one of the raw materials whereas the import item is Lithium Hydroxide monohydrate (both are having different molecular weight). • Production/consumption data for the current year duly certified by Chartered Accountant The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	69 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007654AM24
RA File Number	04AX04000835 AM24
Licence No and Date	0411006642/29/12/2023
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	70 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected

Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007680AM24
RA File Number	13AX04000288 AM24
Licence No and Date	1311002453/02/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Technical specification of all the three import items and to give generic name of import item 3. • Manufacturing process indicating both imported and indigenous items and justification of wastage claimed. • To indicate indigenous items in 4 E annexure and calculation of requirement of all the inputs (both imported and indigenous items) for the manufacturing export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	71 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007737AM24
RA File Number	04AX04000857 AM24
Licence No and Date	0411006663/04/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	72 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007761AM24
RA File Number	03AX04004518 AM24
Licence No and Date	0311029907/04/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • To indicate the percentage of Solid resin content and Pigment content in the export item. • Calculation of the arriving percentage of contents in the export item from the raw materials. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	73 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	KAWAKEN STERLING SURFACTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007783AM24
RA File Number	03AX04004365 AM24
Licence No and Date	0311029947/06/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Stichometric Balance On Molar Basis. • % Yield of reaction. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	74 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007843AM24
RA File Number	02AX04000590 AM24
Licence No and Date	0211005707/09/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Weight of export item in kg terms and its specific application. • Composition of Export item submitting COA report of Export and Import items. • Calculation of requirement of import item, indicating net import content in export item and wastage. • Production/Consumption data for the last three years duly certified by Chartered Accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	75 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007849AM24
RA File Number	04AX04000854 AM24
Licence No and Date	0411006690/10/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	76 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007938AM24
RA File Number	08AX04001890 AM24
Licence No and Date	0811010476/12/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Quantity of export item in kg or MT terms. • Indicate whether export item Solar Glass is annealed Glass or Toughened. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required, then to give justification. • Chemical name of “MoreSunSol complete” with specification and application in glass. • Fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	77 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007965AM24
RA File Number	08AX04001889 AM24
Licence No and Date	0811010496/15/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Quantity of export item in kg or MT terms. • Indicate whether export item Solar Glass is annealed Glass or Toughened. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required, then to give justification. • Chemical name of “MoreSunSol complete” with specification and application in glass. • Fill 4 E correctly per kg/Mt of export item indicating indigenous items also.	

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	78 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	RISE CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00007991AM24
RA File Number	06AX04000324 AM24
Licence No and Date	0611002435/16/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: - Balanced Chemical Reaction with indicating molecular weight of Reactants and products and yield of the reaction - A stoichiometric material balance of import and export items on molar basis. - The value of byproduct obtained during the reaction. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	79 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008162AM24
RA File Number	03AX04004877 AM24
Licence No and Date	0311030457/25/01/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: - Complete chemistry with mol weight to convert silver to silver carbonate - Exact net content of silver in export The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter	

on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	80 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ARROW STUDIO
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008467AM24
RA File Number	03AX04005044 AM24
Licence No and Date	0311031026/09/02/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Total weight of Export item and also weight of Ribbon, giving thickness and width. • Specification with type of papers used for import item 1 and 2. • CAD of cutting papers for making export item, giving calculation of requirement of papers. • Photograph with Drawing Design of Export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	81 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008577AM24
RA File Number	03AX04005121 AM24
Licence No and Date	0311031194/14/02/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • COA of import from supplier. • COA of export item. • Tech difference between import and export.	

- Details of indigenous input with qty.
- Material balance and justification for 3.5 % wastage.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	82 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MEHTA PETRO-REFINERIES LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008578AM24
RA File Number	03AX04005127 AM24
Licence No and Date	0311031195/14/02/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

- COA of import from supplier.
- COA of export item.
- Tech difference between import and export.
- Details of indigenous input with qty.
- Material balance and justification for 3.5 % wastage.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	83 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008609AM24
RA File Number	04AX04001014 AM24
Licence No and Date	0411006939/16/02/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to

provide the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	84 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008619AM24
RA File Number	05AX04003693 AM24
Licence No and Date	0511024014/16/02/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.09.2025, to provide the following information: • To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt. • Coating thickness of Adhesive in GSM. • The SION A: 2866 for the export of Self Adhesive Paper is published in Hand Book of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	85 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	DEWAN & SONS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008621AM24
RA File Number	05AX04003697 AM24
Licence No and Date	0511024016/16/02/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

1. To fill indigenous items in 4 E table which are required in manufacturing the Export item.
2. The item of import Wooden Pallets appears to be packing material; the same is to be confirmed.
3. Net import content in each of export item.
4. To give species of wood of import item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	86 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008622AM24
RA File Number	04AX04001013 AM24
Licence No and Date	0411006956/16/02/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	87 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FAIRCHEM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008642AM24
RA File Number	08AX04002018 AM24

Licence No and Date	0811010802/19/02/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • COA of import item from supplier. • Mfg. process in detail with flow chart. • Material balance between import and export. • Qty and value of by product obtained. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	88 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008668AM24
RA File Number	03AX04005317 AM24
Licence No and Date	0311031366/21/02/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.4.2025, to provide the following information: • Specific chemical name of import. • Details of indigenous input with quantity. • % Wastage claimed. • Specific name of export item with composition. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	89 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00008670AM24
RA File Number	03AX04005316 AM24
Licence No and Date	0311031368/21/02/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.4.2025, to provide the following information: • Specific chemical name of import. • Details of indigenous input with quantity. • % Wastage claimed. • Specific name of export item with composition. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	90 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00008721AM24
RA File Number	09AX04001045 AM24
Licence No and Date	0911006821/23/02/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Chromium trioxide and Chromic Acid are two separate Chemical and their molecular weight are also different, therefore to indicate the correct item of Export. • To give complete calculation based on COA report, giving balanced chemical reaction, indicating its molecular weight and yield of the reaction. • The stoichiometric material balance of import and export on molar basis. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	91 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	DETERGEO CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00009166AM24
RA File Number	05AX04003963 AM24
Licence No and Date	0511024543/15/03/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • Complete chemistry, stichometric balance. • Molecular weight of export and import and % yield to arrive at the quantity of import. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	92 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00009212AM24
RA File Number	05AX04004014 AM24
Licence No and Date	0511024593/19/03/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.09.2025, to provide the following information: • To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt. • Coating thickness of Adhesive in GSM. • The SION A: 2866 for the export of Self- Adhesive Paper is published in Handbook of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	93 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00009237AM24
RA File Number	04AX04001134 AM24
Licence No and Date	0411007139/20/03/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • Photographs of Export item indicating end use of it and also weight in Kg terms. • Specific name of import item with technical details & photographs and also its function in the export item. • Manufacturing process flow chart indicating step wise each import item to use. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately in 4 E table. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	94 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00009297AM24
RA File Number	03AX04005972 AM24
Licence No and Date	0311032475/23/03/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: 1. A balanced chemical reaction indicating molecular weight of reactants & products and yield. 2. To indicate indigenous items and to fill accordingly in 4 E table. 3. The commercial value of by products, obtained, if any, during processing. 4. Calculation of requirement of import items based on chemical reaction and yield. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	95 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00009320AM24
RA File Number	07AX04002038 AM24
Licence No and Date	0711010911/26/03/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • Composition with COA report and weight of export item in Kg/MT terms. • Specific name with details of Consumable items indicating function/application in manufacturing the export item and percentage value against FOB value of export. • Current production/consumption data duly certified by Chartered Accountant. • COA report of each raw material (S. no: 1 to 5) to import from foreign supplier and calculation of its requirement. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	96 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00009374AM24
RA File Number	08AX04002303 AM24
Licence No and Date	0811011165/28/03/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • Composition with COA report and weight of export item in Kg/MT terms. • Specific name with details of Consumable items indicating function/application in manufacturing the export item and percentage value against FOB value of export. • Current production/consumption data duly certified by Chartered Accountant. • COA report of each raw material (S. no: 1 to 5) to import from foreign supplier and calculation of its requirement. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter	

on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	97 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	REX-TONE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00009392AM24
RA File Number	03AX04005926 AM24
Licence No and Date	0311032648/30/03/2024
Norms Committee Decision: provide the following information: Amended copy of Advance Authorization for export items quantity separately mentioned for each colours of inks and corresponding import item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	98 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	AMISH CROP SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000002AM25
RA File Number	05AX04003962 AM24
Licence No and Date	0511024753/01/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: - Copy of CIB registration showing approved composition of export item. - Density of export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter	

on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	99 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000040AM25
RA File Number	05AX04004094 AM24
Licence No and Date	0511024795/02/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • COA of import item from foreign supplier. • Density of export item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	100 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ROSSARI BIOTECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000100AM25
RA File Number	03AX04000027 AM25
Licence No and Date	0311032834/04/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • Specific chemical name of import. • Details of indigenous input with quantity. • % Wastage claimed.	

- Specific name of export item with composition.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	101 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000130AM25
RA File Number	30AX04000607 AM24
Licence No and Date	3011005030/05/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • GSM of Kraft paper, Base paper and Tissue paper and compare the requirements of inputs in tabular form with respective SION (G-301 or G-302) fixed in Handbook of procedure Vol II, and for additional items to give justification with indicating function. • Complete calculation of the requirement of each input both imported and indigenous for the manufacture of export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	102 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000151AM25
RA File Number	04AX04001195 AM24
Licence No and Date	0411007240/08/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:	

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specific name of import item with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately in 4 E table.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	103 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000152AM25
RA File Number	04AX04001194 AM24
Licence No and Date	0411007241/08/04/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specific name of import item with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately in 4 E table.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	104 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FAIRCHEM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000257AM25
RA File Number	08AX04000049 AM25
Licence No and Date	0811011300/16/04/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

- COA of import item from supplier.
- Mfg. process in detail with flow chart.
- Material balance between import and export.
- Qty and value of by product obtained.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	105 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000383AM25
RA File Number	02AX04000033 AM25
Licence No and Date	0211006423/23/04/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

- COA report of both import and export item.
- Difference in Coal Tar Pitch (Binder pitch) and Coal Tar Pitch (hard pitch) with its application.
- Calculation for the requirement of inputs (both indigenous- Creosote oil etc., and imported) for the manufacture of export item and accordingly to fill in the 4E table.
- By product/s obtained during the processing with its value, supported by invoice

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	106 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000392AM25
RA File Number	05AX04000215 AM25

Licence No and Date	0511025136/23/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: - To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt. - Coating thickness of Adhesive in GSM. - The SION A: 2866 for the export of Self-Adhesive Paper is published in Handbook of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	107 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000394AM25
RA File Number	06AX04000030 AM25
Licence No and Date	0611002631/23/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: COA report of import/export items to explain their case The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	108 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SRI AYYAPPAN FINE ARTS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000424AM25
RA File Number	32AX04000007 AM25

Licence No and Date	3211006665/25/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • To indicate sizes of Coated Board to import and whether it is in Jumbo roll. • Justification of wastage of Board, giving process flow chart. • Coating thickness of LDPE on board and calculation of requirement of LDPE. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	109 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000485AM25
RA File Number	03AX04000402 AM25
Licence No and Date	0311033465/30/04/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • Details of import item no 2 (solcarr) with catalog and base metal The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	110 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000486AM25
RA File Number	03AX04000424 AM25
Licence No and Date	0311033469/30/04/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

- Manufacturing process with a balance chemical reaction giving molecular weight of both reactants and products and also yield of the reaction with justification.
- Production consumption data for the last three years duly certified by Chartered accountant and to fill 4 E table for requirement of import and indigenous items per MT of export.
- Concentration of Export items, supported by COA report.
- COA report of the import items from foreign supplier.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	111 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000495AM25
RA File Number	03AX04000480 AM25
Licence No and Date	0311033486/30/04/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information:

- The export description is BLACK GLASS FABRIC - TEJDO NEGRO, whereas in 4 E the export description is indicated ALUMINIUM FOIL POLYTHELENE LAMINATED GLASS FABRIC (ALUGLASS), clarify it.
- The average wastage of the raw materials, as per the application comes to 15%, which appears to be on higher side (in weaving of Glass Filament Yarn 10% and in coating of Finishing agent and dye 10% wastage is shown), therefore, to give justification of wastage.
- To indicate the name of Finishing agent & dye and Polyester PES 386 F
- The end use of export item.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	112 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000511AM25
RA File Number	03AX04000423 AM25
Licence No and Date	0311033510/01/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: The committee decided to ask the firm to furnish the generic (chemical) name of export product with % solid content. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	113 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	JOINERY WORLD LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000524AM25
RA File Number	24AX04000036 AM25
Licence No and Date	2411003501/02/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: - In process flow chart, raw materials are WOOD, MDF, INK AND OTHERS whereas import items is MELAMINE PARTICLE BOARD, MDF and indigenous item paint is indicated, therefore to give separate process chart for all the three types of export items separately indicating exact raw materials (import and indigenous items). - Sizes of import and export items with calculation of requirement of raw materials (both imported and indigenous items). - Photographs with drawing and design of export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	114 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected

Party Name	SRIYAM PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000532AM25
RA File Number	06AX04000049 AM25
Licence No and Date	0611002657/02/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • Composition of export item. • Material balance for the entire process. • Stagewise process details with Complete chemical reactions, Molar weight and % yields on molar basis . The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	115 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000539AM25
RA File Number	24AX04000045 AM25
Licence No and Date	2411003507/03/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • Compare the requirements of inputs in tabular form with respective SION fixed in Handbook of procedure Vol II, and if variation is there, then to give justification. • Complete calculation of the requirement of each inputs both imported and indigenous for the manufacture of export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	116 / NC/4/MEET/Dec/202526/14
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Case Status	Case Rejected
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000563AM25
RA File Number	09AX04000066 AM25
Licence No and Date	0911007184/06/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • COA report of import item from foreign supplier and also COA report of Export item. • A balanced chemical reaction indicating molecular weight of reactants and products with yield. • Calculation of requirement of raw materials both imported and indigenous based on COA report giving justification of yield of the reaction. • Production/Consumption data for the last three years duly certified by CA. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	117 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000618AM25
RA File Number	02AX04000072 AM25
Licence No and Date	0211006525/09/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 25.06.2025, to provide the following information: • To indicate weight of export item in kg terms and its specific application • Composition of Export item submitting COA report of Export and Import items. • Calculation of requirement of import item, indicating net import content in export item and wastage. • Production/Consumption data for the last three years duly certified by Chartered Accountant. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	118 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000637AM25
RA File Number	05AX04000386 AM25
Licence No and Date	0511025406/09/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: - To give Import item no: 1& 2 in Sq.mt, as the export item is in Sq. mt. - Coating thickness of Adhesive in GSM. - The SION A: 2866 for the export of Self-Adhesive Paper is published in Hand Book of Procedure Vol II, therefore, to compare the requirement of raw materials with this SION. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	119 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000705AM25
RA File Number	04AX04000115 AM25
Licence No and Date	0411007414/14/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: - Generic/specific name of import and export items, giving photographs/ drawing design and technical details. - The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. - Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. - Specific/ Generic name of import items, (as only digits has been given) with technical specification. - Calculation of the requirement of import items indicating net content and wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	120 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000709AM25
RA File Number	03AX04000650 AM25
Licence No and Date	0311033839/14/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • Exact name of industrial product mentioned in export item no 2. • Specific nett content of each of precious metal in both the export items The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	121 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000813AM25
RA File Number	04AX04000122 AM25
Licence No and Date	0411007439/20/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	122 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VARSHIL PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000826AM25
RA File Number	08AX04000244 AM25
Licence No and Date	0811011620/21/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: - GSM of papers to Import and also Export item, indicating adhesive coating in GSM. - Reason for giving the Unit of measurement (UOM) in Kg terms, the SION published in the Handbook of procedure for the same export item at A: 2866 is in square metre, therefore, to give UOMO in Square Meter and accordingly, to give calculation. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	123 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	stiya labels
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000857AM25
RA File Number	52AX04000033 AM25
Licence No and Date	5211008265/22/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: - To indicate the import item 2 and 5, GLASSINE PAPER with GSM in Sq. meter, as export items are in Sq. meter. - Calculation of requirement of import item/s of each export item, giving adhesive coating weight. (May take help of SION A: 2866, fixed at DGFT-Handbook of procedure vol II)	

- Manufacturing process of each export item indicating requirement of raw materials, separately both imported and indigenous.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	124 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	KHYAATI LEATHER INNOVATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000889AM25
RA File Number	03AX04000875 AM25
Licence No and Date	0311034101/24/05/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information:

- The export description is PAPER BACK PATCH GARMENT LABELS (PU BACK PATCH GARMENT LABELS), therefore plz clarify whether it is paper label or PU label.
- To submit CAD of cutting the paper indicating efficiency and calculation of the requirement of UNCOATED KRAFT PAPER.
- Manufacturing process, giving justification of the wastage of 20% of paper.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	125 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000903AM25
RA File Number	04AX04000151 AM25
Licence No and Date	0411007483/27/05/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to

provide the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	126 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000904AM25
RA File Number	04AX04000152 AM25
Licence No and Date	0411007484/27/05/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information:

- Generic/specific name of import and export items, giving photographs/ drawing design and technical details.
- The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose.
- Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use.
- Specific/ Generic name of import items, (as only digits has been given) with technical specification.
- Calculation of the requirement of import items indicating net content and wastage separately

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	127 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000947AM25
RA File Number	30AX04000042 AM25

Licence No and Date	3011005231/27/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • Manufacturing process indicating function of Aluminum Foil/Mirror Film(metal foil)/Magnetic board(A steel Metal). • Calculation of the requirement of additional items other than fixed at SION A; H-301 with production/consumption data for the three years dully certified by Chartered Accountant. • Effect of weight of additional item in total weight of laminate of 1 MM. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	128 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	ROHA DYE CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000985AM25
RA File Number	03AX04000991 AM25
Licence No and Date	0311034215/29/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • Composition of the export item. • Complete chemistry, mol. Weight and % yield on molar basis. • Complete material balance with recovery. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	129 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HAIQUE STONES PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00000991AM25
RA File Number	13AX04000066 AM25
Licence No and Date	1311003043/29/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • To indicate the weight of the export item in kg terms. • Composition of export items indicating net content of import and indigenous items. • To fill indigenous items in 4 E table per kg of the export. • Calculation of the requirement of raw materials both imported and indigenous with justification of wastage of raw materials. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	130 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CARENOW LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00000997AM25
RA File Number	32AX04000136 AM25
Licence No and Date	3211006872/29/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • Technical Characteristic of the import items indicating GSM of import item -1 and quality size etc for the import item 2 • Weight of export item indicating composition of wipes (both imported and indigenous items) • Manufacturing process indicating raw materials used and to fill indigenous items in 4 E table. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	131 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001026AM25
RA File Number	13AX04000063 AM25
Licence No and Date	1311003047/31/05/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • Details of import item with catalogue The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	132 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MAHESHWARI BIOCHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001245AM25
RA File Number	33AX04000009 AM25
Licence No and Date	3311002009/11/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • CIB registration for each import item showing approved composition. • Density of export item. • COA of import item no -1. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	133 / NC/4/MEET/Dec/202526/14
Case Status	Case Deferred
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001247AM25
RA File Number	07AX04000395 AM25
Licence No and Date	0711011549/12/06/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to defer the case for personal hearing with all supporting documents in upcoming meeting. The case stands deferred.	

Case No.	134 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SP INTERNATIONAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001354AM25
RA File Number	03AX04001232 AM25
Licence No and Date	0311034667/15/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 08.08.2025, to provide the following information: • To submit proper CAD for each export item. • Based on CAD, to give calculation for each export item indicating net +Wastage. • LDPE Coating of GSM on the Paper & Board. • Justification of higher wastage of paper & board in making Paper Cups of different sizes. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	135 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FORMS AND SURFACES INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

and Date	
HQ File Number	HQRNORM APPLY 00001418AM25
RA File Number	31AX04000057 AM25
Licence No and Date	3111003549/19/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • To give a manufacturing process indicating stage-wise wastage of raw materials (imported and indigenous) in it. • Thickness of Laminated Glass and to indicate whether it is simply one transparent glass (Float) laminates with film etc. • Reason for not writing 'Float' in import description (3MM LI GLASS) and to submit a copy of Bill of lading, Indigenous item/s used in manufacturing the process and to indicate in 4 E table. • Justification of 30% wastage of Float 3MM Low Iron GLASS. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	136 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001472AM25
RA File Number	04AX04000229 AM25
Licence No and Date	0411007610/21/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • Photographs of Export item indicating end use of it and also weight in Kg terms. • Specification of import items with technical details & photographs and also its function in the export item. • Manufacturing process flow chart indicating step wise each import item to use. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	137 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001510AM25
RA File Number	03AX04001322 AM25
Licence No and Date	0311034855/24/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • Specific Export Item Under S. No 1 Of Export • Complete Chemistry with Mol. Weight And % Yield of reaction for each export product The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	138 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CHEMELYNE SPPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001540AM25
RA File Number	33AX04000001 AM25
Licence No and Date	3311002039/25/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction, • If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately. • COA report of export item. • To fill 4 E table giving both imported and indigenous items to use. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The	

concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	139 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	STYLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001577AM25
RA File Number	30AX04000153 AM25
Licence No and Date	3011005378/27/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • The SION H-68 is for the export of Double Side Decorative Laminates with Barrier Paper but your export item is Double Side Decorative Laminates Without Barrier Paper, therefore, to give full details of export with specific end use. • To compare the requirement of inputs with H-68 (for the export of Double Side Decorative Laminates with Barrier Paper in tabular form and additional item/s requirement may be indicated with justification. • The calculation of the requirement of inputs for the export of 1 Sq. Mtx 10 MM thickness with calculation of weight comparing with SION H-68. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	140 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HIMADRI SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001580AM25
RA File Number	02AX04000187 AM25
Licence No and Date	0211006808/27/06/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • COA report of the import item from a foreign buyer and also COA report of export item indicating composition.	

- Manufacturing process indicating Indigenous item/s (like Creosote oil etc.) to add in the import item to make export item and accordingly, to indicate in 4 E Table.
- Justification for the wastage claimed.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	141 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GRAPHINNOVAT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001597AM25
RA File Number	31AX04000026 AM25
Licence No and Date	3111003618/27/06/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • Manufacturing process indicating difference between Import and export items. • COA report of Import (from foreign supplier) and export items, giving particle size. • Justification of high wastage of raw material with calculation and giving commercial value of byproduct obtained during processing. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	142 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001605AM25
RA File Number	13AX04000099 AM25
Licence No and Date	1311003113/27/06/2024
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information:

- Manufacturing process indicating stage wise wastage of raw materials and to indicate whether slabs will be directly made in a mold.
- Weight of Export item in MT.
- To indicate, the indigenous items used in manufacturing the export item and accordingly, to fill in a 4 E table giving wastage percentage.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	143 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001708AM25
RA File Number	04AX04000258 AM25
Licence No and Date	0411007678/03/07/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information:

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specification of import items with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	144 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

HQ File Number	HQRNORM APPLY 00001834AM25
RA File Number	07AX04000566 AM25
Licence No and Date	0711011766/09/07/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • Composition with COA report and weight of export item in Kg/MT terms. • Current production/consumption data duly certified by a Chartered Accountant. • COA report of each raw material (S. no: 1 to 3) for the import items from foreign supplier (indicating moisture/volatile materials) and calculation of its requirement in making export item. • Application/function with details of Lower rubber Sheath and to indicate whether it is consumable item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	145 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001868AM25
RA File Number	03AX04001687 AM25
Licence No and Date	0311035348/10/07/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • The firm to furnish the exact nett content of silver and graphite in export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	146 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001903AM25
RA File Number	02AX04000227 AM25
Licence No and Date	0211006900/12/07/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.12.2025, to provide the following information: Amended copy of Advance Authorization mentioning % Penta Chlorothio phenol in the export production description. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	147 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	MAA CHINNAMASTA CERAMICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001911AM25
RA File Number	02AX04000228 AM25
Licence No and Date	0211006903/12/07/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.12.2025, to provide the following information: - Manufacturing process indicating stage wise wastage of raw materials (both imported and indigenous). - Composition of each export item and to fill all the indigenous materials in 4 E table. - Technical details of import items and justification for wastage claimed. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	148 / NC/4/MEET/Dec/202526/14
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001945AM25
RA File Number	03AX04001827 AM25
Licence No and Date	0311035522/16/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	149 / NC/4/MEET/Dec/202526/14
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001948AM25
RA File Number	03AX04001863 AM25
Licence No and Date	0311035524/16/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	150 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	TETHYS HYDROCARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00001985AM25
RA File Number	50AX04000017 AM25
Licence No and Date	5011001410/18/07/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information:	

- Composition of Export item, indicating both imported and indigenous item to mix.
- To fill both imported and indigenous (particularly Creosote oil and indigenous special coal tar liquid as mentioned in process flow chart) in 4 E table with technical details.
- Current production/ Consumption data duly certified by Chartered Accountant.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	151 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	EVANS CHEM INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002045AM25
RA File Number	03AX04001639 AM25
Licence No and Date	0311035693/22/07/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information:

- Justification of 2% wastage, indicating wastage at each stage of manufacturing.
- Recovery of platinum metal in the process.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	152 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002196AM25
RA File Number	08AX04000646 AM25
Licence No and Date	0811012223/29/07/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information:

- Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required then to give justification.
- Chemical name of “ARC liquid” with specification and application in glass.
- To fill 4 E correctly per kg/Mt of export item indicating indigenous items also.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	153 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002234AM25
RA File Number	04AX04000382 AM25
Licence No and Date	0411007924/31/07/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information:

- Photographs of Export item indicating end use of it and also weight in Kg terms.
- Specification of import items with technical details & photographs and also its function in the export item.
- Manufacturing process flow chart indicating step wise each import item to use.
- Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table.

The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions

Case No.	154 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	V RAJ INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002306AM25
RA File Number	03AX04002104 AM25
Licence No and	0311036083/05/08/2024

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • Details of indigenous inputs with qty. • Complete chemistry with mol weight and % yield of reaction The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	155 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002324AM25
RA File Number	04AX04000399 AM25
Licence No and Date	0411007955/06/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 26.08.2025, to provide the following information: • Photographs of Export item indicating end use of it and also weight in Kg terms. • Specification of import items with technical details & photographs and also its function in the export item. • Manufacturing process flow chart indicating step wise each import item to use. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	156 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002383AM25

RA File Number	02AX04000298 AM25
Licence No and Date	0211007047/08/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: • Complete chemical reaction with molecular and structural formula & molecular weight along with % yield on molar basis • % active content of import and export. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	157 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002433AM25
RA File Number	05AX04001474 AM25
Licence No and Date	0511027097/09/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: • GSM of Import and Export items. • Dimension/Sizes of Export items and Import item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	158 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CHEMELYNE SPPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002466AM25

RA File Number	33AX04000047 AM25
Licence No and Date	3311002153/12/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: - To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction, - If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately. - COA report of export item. - To fill 4 E table giving both imported and indigenous items to use. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	159 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002511AM25
RA File Number	05AX04001509 AM25
Licence No and Date	0511027146/13/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: - COA report giving composition of the export and also COA of import item, giving chemical name of it. - Specific name of export item, indicating net content of import items. - To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table. - Specific end use of Fire Extinguisher. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	160 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025

HQ File Number	HQRNORM APPLY 00002536AM25
RA File Number	09AX04000370 AM25
Licence No and Date	0911007741/14/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: • COA report giving composition of the export and also COA of import item, giving chemical name of it. • Specific name of export item, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 B. • Specific end use of Fire Extinguisher. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	161 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	V RAJ INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002589AM25
RA File Number	03AX04002442 AM25
Licence No and Date	0311036467/20/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: • Nett content of import item in export item. • Copy of shipping bill indicating content of import in it. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	162 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	EPP COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002592AM25

RA File Number	24AX04000209 AM25
Licence No and Date	2411003783/20/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: • Furnish the details of filler material. • Amended copy of advance authorization for export item description indicating filler material. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	163 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002611AM25
RA File Number	05AX04001545 AM25
Licence No and Date	0511027253/21/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 04.09.2025, to provide the following information: • GSM of Import and Export items. • Dimension/Sizes of Export items and Import item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	164 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002622AM25

RA File Number	03AX04002391 AM25
Licence No and Date	0311036523/21/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • COA for the export and import items, indicating moisture content. • Calculation of the raw materials (Both imported and indigenous) based on COA report and the wastage of raw materials. • The current Production of export item vis a vis consumption of all the raw materials duly certified by Chartered Accountant. • End use of the export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	165 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	AAYAN NANOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002690AM25
RA File Number	31AX04000097 AM25
Licence No and Date	3111003813/26/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • COA report of export item indicating composition. • The total weight of raw materials (both imported and indigenous) comes to much less than 1 kg/kg of export item. • Calculation for the requirement of raw materials (both imported and indigenous) for the manufacture of export Item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	166 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002691AM25
RA File Number	03AX04002529 AM25
Licence No and Date	0311036637/26/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.09.2025, to provide the following information: • % assay of export item. • COA of export item. • Complete chemical name of import item -1. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	167 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SHAMA HANDICRAFTS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002698AM25
RA File Number	05AX04001647 AM25
Licence No and Date	0511027367/27/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.09.2025, to provide the following information: • To give composition and details with specification of each type of export item, indicating net import content in it • Photographs of export and import items. • Manufacturing process indicating both imported and Indigenous items used in it and to fill indigenous items in 4 E table. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	168 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002715AM25
RA File Number	05AX04001511 AM25
Licence No and Date	0511027385/27/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.09.2025, to provide the following information: • COA report giving composition of the export and also COA of import item, giving chemical name of it. • Specific name of export item, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given). • Specific end use of Fire Extinguisher. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	169 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002768AM25
RA File Number	05AX04001508 AM25
Licence No and Date	0511027462/30/08/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.09.2025, to provide the following information: • COA report giving composition of the export and also COA of import item, giving chemical name of it. • Specific name of export item, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given). • Specific end use of Fire Extinguisher. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	170 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002791AM25
RA File Number	05AX04001557 AM25
Licence No and Date	0511027470/02/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.05.2025, to provide the following information: • Net content of import item per piece in the export item in CBM. • Calculation of requirement of import items. • Specifications of woods. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	171 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00002983AM25
RA File Number	31AX04000202 AM25
Licence No and Date	3111003872/11/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • Chemical name of compound in export product and its % purity. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	172 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GUPTA OXYGEN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003041AM25
RA File Number	05AX04001675 AM25
Licence No and Date	0511027724/13/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • Composition of each export item indicating % content of each import item The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	173 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	SAI FERTILIZERS & PHOSPHATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003050AM25
RA File Number	02AX04000388 AM25
Licence No and Date	0211007291/13/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • % active content of export • Tech information as per annex of appendix 4E • 3 complete chemistry with mol weight, %yield of reaction, stoichiometric balance The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	174 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003060AM25
RA File Number	04AX04000524 AM25
Licence No and Date	0411008228/16/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • Generic/specific name of import and export items, giving photographs/ drawing design and technical details. • The export is in Meter whereas Import is in Kg, therefore, to give weight of export in kg terms also for accounting purpose. • Manufacturing process indicating specification (like thickness, Dimension etc.) of export item and end use. • Specific/ Generic name of import items, (as only digits has been given) with technical specification. • Calculation of the requirement of import items indicating net content and wastage separately. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	175 / NC/4/MEET/Dec/202526/14
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003063AM25
RA File Number	03AX04002843 AM25
Licence No and Date	0311037159/16/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	176 / NC/4/MEET/Dec/202526/14
Case Status	Case Deferred

Party Name	PACIFIC ENGINEERED SURFACES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003093AM25
RA File Number	07AX04000998 AM25
Licence No and Date	0711012335/17/09/2024
Norms Committee Decision: The committee considered the case based on the agenda and relevant documents and decided to defer the case for personal hearing with all supporting documents in upcoming meeting. The case stands deferred.	

Case No.	177 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003114AM25
RA File Number	02AX04000395 AM25
Licence No and Date	0211007303/17/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 05.12.2025, to provide the following information: • To give composition of export item and to give Chemistry i.e. chemical reaction of reactants and the products indicating molecular weight of both reactants and the products with yield of the reaction. • If only mixing is there, then to give reason for asking 1.28 kg of raw material/kg of export. • Complete calculation of requirement of raw materials both imported and indigenous indicating net content and wastage. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	178 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	UNIVERSAL QUARTZ & NATURAL STONE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003119AM25

RA File Number	13AX04000185 AM25
Licence No and Date	1311003333/18/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • Manufacturing process indicating stage wise wastage of raw materials. • Composition of Quartz Slab and to indicate weight of export item in kg/MT terms. • Use of PVC resin in the export item and also to give detail of Abbrasives and rollers which are consumable ite. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	179 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	RAJSHA CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003237AM25
RA File Number	34AX04000492 AM25
Licence No and Date	3411005445/24/09/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 24.09.2025, to provide the following information: • Details of other inputs used with qty. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	180 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003392AM25
RA File Number	03AX04003145 AM25

Licence No and Date	0311037565/01/10/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 09.04.2025, to provide the following information: • COA for the export and import items, indicating moisture content. • Calculation of the raw materials (Both imported and indigenous) based on COA report and the wastage of raw materials. • End use of the export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	181 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003557AM25
RA File Number	52AX04000053 AM25
Licence No and Date	5211010194/09/10/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 03.09.2025, to provide the following information: • % Resin content in export item • Certificate of Analysis for export item. • Stepwise chemical reaction with molecular weight and % yield • Complete material balance. • Norms applied in advance authorization and under 4E not matching. Please furnish correct data with justification. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	182 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected

Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003650AM25
RA File Number	05AX04002259 AM25
Licence No and Date	0511028317/15/10/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 16.04.2025, to provide the following information: • CIB registration for export item no 2. • Density of export item no-1 and 2. • Chemical Composition for active ingredient (Technical grade) used in both the export items. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	

Case No.	183 / NC/4/MEET/Dec/202526/14
Case Status	Case Rejected
Party Name	GENERAL CROP SCIENCE
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202526/ 14 and 03/12/2025
HQ File Number	HQRNORM APPLY 00003804AM25
RA File Number	05AX04002295 AM25
Licence No and Date	0511028473/22/10/2024
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm was requested, via letter dated 30.05.2025, to provide the following information: • Copy of CIB registration for the export item showing approved composition. • Density of export item. The Committee observed that, despite multiple reminders, the firm has not submitted a response to the deficiency letter on the DGFT Portal regarding the above information. Therefore, the Committee decided to reject the case. The concerned RA may take necessary action, subject to compliance with other standard HBP conditions	